

श्री लक्ष्मीराम अप्पवाल (मध्य प्रदेश) :  
सत्या बहन जी... (व्यवधान) .....  
गोलीकांड किस के राज में हुआ था  
जिसमें हजारों आदिवासी मारे गये थे?  
... (व्यवधान) ...

श्री राम नरेश यादव (उत्तर प्रदेश) :  
महोदया, मुल्तानपुर में 15 अगस्त को...  
(व्यवधान) ...

THE DEPUTY CHAIRMAN: Satya Bahin,  
please go back to your seat. (Interruptions) ..  
.Askher to go back to her seat. Satya Bahin,  
go back to your seat. I am not permitting...  
(Interruptions) .. .That is enough...  
(Interruptions)...

श्रीमती सत्या बहिन : आपको शर्म  
आनी चाहिये (व्यवधान)

श्री लक्ष्मीराम अप्पवाल : बस्तर में  
इतना बड़ा गोलीकांड आदिसासियों पर  
करवाया था (व्यवधान) आज आदि-  
वासियों और हरिजनों की बात करने  
हैं। (व्यवधान)

THE DEPUTY CHAIRMAN: Go back to  
your seat. It will not go on record. Go back  
to your seat.

#### THE CINEMATOGRAPH (AMEND MENT) BILL, 1992

THE DEPUTY MINISTER IN THE  
MINISTRY OF INFORMATION AND  
BROADCASTING (KUMARI GIRJA  
VYAS): Madam. I beg to move for leave to  
introduce a Bill further to amend the  
Cinematograph Act, 1952.

*The question was put and the motion was  
adopted.*

KUMARI GIRIJA VYAS: Madam, I  
introduce the Bill.

#### STATUTORY RESOLUTION SEEKING APPROVAL FOR THE CONTINUANCE OF PRESIDENT'S PROCLAMATION UNDER ARTICLE 356S IN RELATION TO JAMMU AND KASHMIR

AND

#### THE JAMMU AND KASHMIR APPROPRIATION (NO. 2) BILL, 1992

THE MINISTER OF HOME AFFAIRS  
(SHRI S. B. CHAVAN): Madam, I beg to  
move the following  
Resolution: —

"That this House approves the  
continuance in force of the Proclamation  
issued by the President on the 18th July,  
1990, under article 356 of the Constitution,  
in relation to the State of Jammu and Kash-  
mir, for a further period of six months with  
effect from the 3rd September, 1992.

As the House is aware, in view of  
the then prevailing situation in  
Jammu and Kashmir, a Proclamation  
under Article 356 of the Constitution  
in relation to the State of Jammu  
and Kashmir was issued by the Presi-  
dent on the 18th July, 1990 on the re-  
commendation of the Governor. Ear-  
lier, on 19-1-1990 the Governor,  
Jammu and Kashmir, assumed  
to himself the powers of the State Executive and  
Legislature placing the Legislative Assembly  
of the State under suspension under the provi-  
sions of the Constitution of Jammu and  
Kashmir. A month later, on 19-2-1990, the  
State Assembly was dissolved by the  
Governor, in exercise of his powers under the  
State Constitution.

As the law and order and security situation  
in the State of Jammu and Kashmir continued  
to be grim, approval of both the Houses of  
Parliament was obtained for continuance in  
force of the Proclamation dated 18th July,  
1990, in relation to the " State